

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:8  
ANSWERED ON:15.11.2007  
DELETION OF CASTES FROM SC LIST  
Jena Shri Mohan

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the procedure being followed by the Government to delete castes from the existing list of Scheduled Castes(SC);
- (b) whether any caste can be included in the Scheduled Castes list without the recommendation of the State Government;
- (c) if so, the details thereof;
- (d) the number of cases pending for inclusion of new castes into the list of Scheduled Castes; and
- (e) the time frame fixed for taking a decision in all these cases?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MEIRA KUMAR)

(a) to (e) A statement is laid on the Table of the House.

Statement in Answer to Part (a), (b), (c), (d) and (e) of the Lok Sabha Starred Question No. 8, dated 15.11.2007 by Shri Mohan Jena, regarding, 'Deletion of Castes from SC List.'

In accordance with the modalities approved by the Government on 15th June, 1999 as modified on 25th June, 2002, the proposal of the concerned State Government/Union Territory Administration for any modification, including deletions, in the list of Scheduled Castes is referred to the Registrar General of India (RGI). The proposals agreed to by the RGI are further referred to the National Commission for Scheduled Castes(NCSC). In case there is disagreement, the proposals are rejected.

Such proposals as have been agreed to by the RGI and NCSC are processed further and introduced as a Bill for consideration and passing by the Parliament under Article 341(2) of the Constitution of India. Presently three cases for inclusion as new entries in the Constitution (Scheduled Castes) Orders, 1950 as amended time to time, are pending. In view of the consultation process and the requirement of enacting a law, it is not possible to specify a time frame.